

**DIVISION BENCH**

**ITEM NO.101 & 102**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 17<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

**101- CA NO.120/2019, IA NO.406/2023 & IA NO.263/2024  
IN CP (IB) No.330/ALD/2018**

<b>NAME OF THE COMPANY</b>	<b>ICICI BANK LTD V/S JAIPRAKASH ASSOCIATES LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**102- CA NO.213/2018 IN CP (CAA) No.19/ALD/2018,  
CA (CAA) No.174/ALD/2017 (Second Motion)**

<b>NAME OF THE COMPANY</b>	<b>JAIPRAKASH ASSOCIATES LTD WITH JAYPEE INFRASTRUCTURE DEVELOPMENT LTD</b>
<b>UNDER SECTION</b>	<b>230/232 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Amit Saxena, Sr. Adv. Assisted by : *For the Financial Creditor/ ICICI Bank Ltd. In item no.101 & Applicant in item no.102*  
Sh. Rahul Agarwal, Sh. Madhav Kanoria, Ms. Srideepa Bhattacharya, & Ms. Aishwarya Gupta, Advs.

Sh. R.P. Agarwal, Sr. Adv. assisted by : *For the Jaiprakash Associates Ltd. In all matters*  
Sh. Abhishek Tripathi, Adv.

**ORDER**

**101- CP (IB) No.330/ALD/2018 with CA NO.120/2019, IA NO.406/2023 & IA NO.263/2024**

Ld. Sr. Counsels with their assisting counsels are present for their respective parties physically.

**-Sd-**

**-Sd-**

1. The arguments with respect to Section 7 petition, the counter thereof and rejoinder by petitioner have been finally concluded along with corresponding IAs.
2. Arguments heard. Orders reserved.
3. Written submissions, if any, be filed by both the parties within a period of three days only.

**102- CA NO.213/2018 IN CP (CAA) No.19/ALD/2018,**  
**CA (CAA) No.174/ALD/2017 (Second Motion)**

1. The arguments with respect to Scheme of Arrangement, the counter thereof by Financial Creditor and rejoinder by petitioner companies have been finally concluded along with corresponding CA.
2. Arguments heard. Orders reserved.
3. Written submissions, if any, be filed by both the parties within a period of three days only.
4. The photocopy of this order be placed on record in both the connected matters.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

***17<sup>th</sup> May, 2024***

*Kavya Prakash Srivastava*  
*(Stenographer)*